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## The High Court Of Madhya Pradesh

## WP-15658-2012

(BHOPAL GAS PEEDITH MAHILA UDYOG SANGTHAN AND OTHERS Vs UNION OF INDIA AND OTHERS)

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**Jabalpur, Dated** : <u>16-09-2021</u>

Heard through Video Conferencing.

Mr. Naman Nagrath, learned Senior Counsel with Mr. Rajesh K. Chand and Mr. Jubin Prasad, learned counsel for the petitioner No.1.

Mr. N.D. Jaipraksh - petitioner No.3 appears in person.

Mr. Vikram Singh, learned counsel for respondent Nos.1 and 2.

Mr. R.K. Verma, learned Additional Advocate General for the respondent Nos.3 and 4/State.

Mr. Piyush Jain, learned counsel for the Monitoring Committee.

Mr. Wills Mathews and Mr. Vijit Sahoo, learned counsel for the interveners.

The Monitoring Committee has filed the 17<sup>th</sup> report on 16.09.2021 with copy of the same to the learned counsel for the petitioners as also to the learned Additional Advocate General and to the learned counsel appearing for the Union of India.

Mr. R.K. Verma, learned Additional Advocate General submits that he has filed action taken report in the Registry and that he shall provide copy of the same to Mr. Naman Nagrath, learned Senior Counsel appearing for the petitioners, Mr. Piyush Jain, learned counsel appearing for the Monitoring Committee and also to the other counsel and parties appearing in the matter. Learned Additional Advocate General also submits that already two dialysis machines have been procured.

Shri Vikram Singh, learned counsel appearing for the Union of India submits that the advertisement for recruitment on various posts of medical staff has already been issued. For paramedical staff also endeavour is being made to outsource the services. It is submitted that approval for procurement of six dialysis machines has been granted. He shall also file an action taken

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report pursuant to the decisions taken in the last meeting convened by the Additional Chief Secretary of the Government of Madhya Pradesh on 17.06.2021.

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Mr. Naman Nagrath, learned Senior Counsel and Mr. Piyush Jain, learned counsel appearing for the Monitoring Committee pray for time to file response to the action taken report filed by the State Government and the one to be filed by the Union Government.

Learned counsel appearing for the Monitoring Committee submits that the Committee shall again inspect and give a specific report as to whether any improvement has taken place with regard to treatment and other facilities being provided to gas victims and other patients after the control of BMHRC was entrusted to ICMR.

## Matter to come up on 08.10.2021.

In the meanwhile, it is directed that the free of cost treatment be provided to the victims of Bhopal Gas Tragedy who are suffering from any of the cancers in AIIMS, Bhopal in the light of the recommendation made in the meeting convened by Additional Chief Secretary on 17.06.2021.

सत्यमेव जयते

MOHAMMAD RAFIQ) CHIEF JUSTICE (VIJAY KUMAR SHUKLA) JUDGE

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